

- (a) whether the Government propose to set up any separate corporation for Speed Post Service;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the efficiency of general post distribution is being affected due to stress on speed post; and
- (d) if so, the manner in which the Government ensure the regular postal distribution ?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA) : (a) No, Sir, there is no proposal to set up a separate corporation for Speed Post Service. With effect from 1, 2, 1996 Business Development Directorate has been set up and this looks after the premium products including Speed Post.

- (b) In view of reply at (a) above, does not arise.
- (c) No, the General Postal distribution is not affected due to stress on Speed Post.
- (d) In view of reply at (c) above, does not arise.

[English]

Subsidy for Small Hydro Projects

409. PROF. P.J. KURIEN : Will the Minister of NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

- (a) whether the Union Government are providing subsidy for small hydro projects in hilly areas;
- (b) if so, the details thereof;
- (c) the details of the States included in the scheme;
- (d) the reasons for excluding some States;
- (e) whether some State Governments have made requests to the Union Government for their inclusion in the scheme; and
- (f) if so, the details thereof and the action taken thereon ?

THE MINISTER OF STATE OF THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (CAPT. JAI NARAYAN PRASAD NISHAD) : (a) and (b) Yes, Sir. The Ministry of Non-Conventional Energy Sources provides financial assistance for undertaking feasibility studies and implementation of small hydro projects upto 3 MW station

capacity, all over the country, including the hilly areas. 100% financial assistance is provided for conducting survey and investigations, and 50% for DPR preparation. Interest subsidy upto Rs. 1.12 crore/MW is provided for commercial projects, and capital subsidy of Rs. 15,000/KW for projects upto 100 KW capacity. Higher capital subsidy of upto Rs. 3 crore/MW is provided for projects in the North Eastern States.

(c) and (d) All the States/UTs are covered under the various schemes. However, the hilly regions of Jammu & Kashmir, U.P., Himachal Pradesh, West Bengal, Sikkim, North Eastern States, and A&N Islands, are provided higher subsidy in view of higher capital costs on account of remoteness and difficult logistics of such areas.

- (e) No, Sir.
- (f) Does not arise.

N.H.P.C.

410. DR. KRUPASINDHU BHOI : Will the Minister of POWER be pleased to state :

- (a) the Power Projects which are being executed by the National Hydro-electric Power Corporation (NHPC) at present.
- (b) the capacity of each of such hydro-electric project;
- (c) whether some of those power projects are likely to be completed by the end of 1997-98; and
- (d) the time by which the other ongoing hydro-power projects are likely to be completed ?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI YOGINDER K. ALAGH) : (a) and (b) Three Hydro-Electric Project namely Dulhasti (3x130 MW) in Jammu & Kashmir, Rangit (3x20 MW) in Sikkim and Dhauliganga (4x70 MW) in Uttar Pradesh are under execution at present by national Hydro-electric Power Corporation (NHPC). The work on the Koel Karo Hydro-electric Project (710 MW) in Bihar could not be started due to paucity of funds and local resistance. The Kurichu Hydro-electric Project (3x15 MW) in Bhutan and the Kalpong Hydro-electric Project (2.25 MW) in Andaman and Nicobar Islands are also being executed by NHPC on deposit basis.

(c) None of the above power projects is likely to be completed during 1997-98;

(d) the commissioning schedule of the on-going hydro projects is as under :

Sl. No.	Project	Likely commissioning schedule
1.	Dulhasti (390 MW) J&K	- 2000-2001
2.	Rangit (60 MW) Sikkim	- 1998-1999
3.	Dhauliganga Stage-I (280 MW) U.P.	- 2004-2005
4.	Koel Karo (710 MW) Bihar	- 8 years from the date of start.
5.	Kurichu (3x15 MW) Bhutan	- 2000-2001
6.	Kalpong (2.25 MW) Andaman & Nicobar Islands	- 51 months from the date of signing of the Agreement which is yet to be signed.

[Translation]

Distribution of Telephone Directories

411. SHRI PAWAN DIWAN : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the latest telephone directories have been published and distributed to the subscribers;

(b) if so, the details upto when these are amended circle-wise; district-wise; and

(c) the time by when the next issue is likely to be published; circle-wise, district-wise ?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA) : (a) to (c) The information is being collected and will be laid on the Table of the House as soon as possible.

Secret Telephone Connections

412. SHRI SANTOSH KUMAR GANGWAR : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the District Managers, Tele-communications are keeping a Secret telephone connection;

(b) if so, the rules under which it has been kept; and

(c) the number of secret telephone connections functioning with the District Manager, Bareilly Telecommunications and the procedure of its payment ?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA) : (a) and (b) No, Sir. However, an unlisted number permissible as per rules vide DoT's instructions (copy enclosed in the attached Statement is working with the TDM Bareilly.

(c) Except an unlisted number, no other secret telephone connection is working with the TDM Bareilly. Being a Service Telephone connections and the calls being made for the effective maintenance, upgradation and developments of Telecom services, the payment procedure is as applicable to the other service telephones of DoT.

Statement

No.2-49/94-PHA
Government of India
Ministry of Communications
Deptt. of Telecom

Sanchar Bhavan,
20-Ashoka Road,
New Delhi - 110 001.
Dated the 2nd August, 1994.

To

All CGMs, Telecom Circles/Districts
CMD, M.T.N.L., New Delhi.
CGM, M.T.N.L., New Delhi Bombay.

Subject : Residential Service Telephone Connections of Officers of Deptt. of Telecom.

It has been seen that many officers of the Department are having two service telephone connections at their residences, the second telephone as an unlisted number. The second telephone at the residences is not as per the existing rules for service telephone connections. This can be provided only where exigencies of service so demand.

It has been decided that no officer, except CGM, GM(O) in Circles/Districts, Area GMs & Directors in Telephone Districts, G.M. Telecom District and TDM should have a second Service telephone at their residences. CGMs may therefore ensure that these instructions are strictly followed and a certificate to the effect that no officer except as mentioned above have a second service